

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.

CCP 126/92 in OA 819/91.

DATE OF DECISION: 13.11.1992.

Prakash Chand & Ors.

... Petitioners.

Versus

Delhi Administration & Ors.

... Respondents.

CORAM:

JUSTICE V.S. MALIMATH, CHAIRMAN. THE HON'BLE MR. HON'BLE MR. I.K. RASGOTRA, MEMBER(A). THE

For the Petitioners.

Shri M.P. Raju, proxy for Shri J.P. Verghese, Counsel.

For the Respondents.

Mrs Avnish Ahlawat, Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

This petition is dismissed as withdrawn without prejudice to the petitioner taking an appropriate action, if so advised, in the light of the clarifications and the directions said to have been obtained by the petitioner subsequently. CCP is accordingly disposed of as withdrawn.

(I.K. RASGOTRA) MEMBER(A)

(V.S. MALIMATH) CHAIRMAN

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